

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). There is no provision in the Central Sector of the Sixth Five Year Plan for the proposed petro-chemical complex in Haldia.

Settlement of Excess Telephone Metering Complaints

830. SHRI VIJAY KUMAR YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have instructed the telephone authorities to settle excess metering complaint within a month's time; and

(b) if so, what are the methods proposed to be adopted for the immediate clearance of such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) Yes Sir. Instructions have been issued on 5-4-1982 to all the Units to settle excess metering complaints within one month as far as possible. The Heads of Circles/Districts have also been directed to obtain periodical reports from the concerned officers, monitor their performance and take remedial action wherever necessary to ensure expeditious disposal of excess metering complaints.

Setting up Gas Based Fertilizer Plants in Northern States

831. SHRI VIJAY KUMAR YADAV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to set up some gas-based fertiliser plants in the Northern States; and

(b) if so, what are the details and the locations being considered for these projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) It is proposed to set up six gas-based fertilizer plants, one each in Madhya Pradesh and Rajasthan and four in Uttar Pradesh. The exact locations and other details of these plants have not yet been decided.

Law Ministers Conference on Abolition of Court Fee

832. SHRI S. B. SIDNAL:

SHRI R. P. GAEKWAD:

SHRI RAMJIBHAI MAVANI:

SHRI BHOGENDRA JHA:

SHRI UTTAMBHAI H. PATEL:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the State Law Ministers Conference held during June this year had discussed the question of abolition of court fee;

(b) if so, what are the views of the State Governments in this regard; and

(c) the decision taken by the conference in regard to the abolition of the court fee?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) At the Conference, Law Ministers of Manipur and Arunachal Pradesh expressed themselves in favour of abolition of court fee. The Law Ministers of other States and Union Territories (with Legislature) who participated in the deliberations did not favour abolition of court fee.

(c) The Conference was of the view that on account of financial constraints, the approach should be to go in for rationalisation of court fee and not for its abolition. The Conference set up a Committee of Law Ministers of five States, namely, Gujarat, Haryana, Tamil Nadu, Uttar Pradesh and West Bengal with the Minister of State for Law Justice and Company Affairs to go into the question of rationalisation of court fee.